

(c) if so, what are the specific orders?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) and (b). Rules 32 and 33 of Central Civil Services (Classification, Control and Appeal) Rules specify the authorities who are competent to review orders passed in disciplinary proceedings and as such it was not necessary to issue any orders suggested in parts (a) and (b) of the question.

(c) Does not arise.

Central Government Employees' participation in General Strike

1985. Shri S. M. Banerjee: Will the Minister of Home Affairs be pleased to state:

(a) whether appeals in respect of some Central Government employees who took part in strike in July, 1960 have been allowed;

(b) if so, the number of such employees in Posts and Telegraphs Department, Defence organisations and Railways;

(c) total number who are still without jobs; and

(d) steps taken by Government to reinstate them?

The Minister of State in Ministry of Home Affairs (Shri Datar): (a) to (c). This information is being collected and will be placed on the Table of the House.

(d) Instructions have already been issued in July 1960, after the strike was called off, that the authorities should review all cases of employees who had been dismissed, removed or discharged from service and action is being taken by the competent authorities accordingly.

Boot Plant in Harness and Saddlery Factory, Kanpur

1986. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether all machines required for the establishment of Boot Plant in

Government Harness and Saddlery Factory, Kanpur have since been received; and

(b) if so, when production is likely to start?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir.

(b) In about three months.

Arrears of Income, Wealth and Gift Taxes in Kanpur

1987. Shri S. M. Banerjee: Will the Minister of Finance be pleased to state:

(a) whether the arrears of income, wealth and gift taxes have since been realised from the assessees in Kanpur;

(b) if so, the total amount realised upto and on 15-7-61; and

(c) amount still due?

The Minister of Finance (Shri Morarji De-sai): (a) The entire arrears have not yet been realised from the assessees in Kanpur.

(b) The outstanding demand has been reduced by Rs. 2.70 crores upto 15th July, 1961.

(c) The amount still outstanding is Rs. 2.10 crores.

Supply of Coal and Coke in U.P.

1988. Shri S. M. Banerjee: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that position regarding supply of coal and soft coke in U.P. has since improved;

(b) if so, whether adequate supply will continue till the position improves further;

(c) number of wagons received in U.P. during the period from 1st March, 1961 to 15th July, 1961; and

(d) the actual demand of the State Government during this period?

The Minister for Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). Yes. The total supplies amounted